

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 646 of 1998

Jabalpur, this the 8th day of July, 2003.

Hon'ble Mr. D.C. Verma, Vice Chairman (Judicial)  
Hon'ble Mr. A.K. Bhatt, Administrative Member

Shri Kandhilal,  
S/o Shri Heeralal,  
aged about 37 years,  
R/o I.C.C. Ealwar Lines,  
House No. 103/9, Gora Bazar,  
Jabalpur.

APPLICANT

(By Advocate - Shri Mr. S. Paul)

VERSUS

1. Union of India  
through its Secretary,  
Ministry of Defence,  
New Delhi.
2. General Officer, Commanding,  
Madhya Pradesh,  
Jabalpur.
3. Brigadier Officer-in-Charge,  
Records, Corps of Military Police,  
Bangalore.
4. Commanding Officer,  
M.P.B & C Area,  
Provost Unit,  
Jabalpur.
5. Second in Command i.e. 2 I.C.  
M.P. B & C Area,  
Provost Unit,  
Jabalpur.

RESPONDENTS

(By Advocate - None)

O R D E R (ORAL)

Per D.C. Verma, Vice Chairman (Judicial) -


The applicant has filed this OA claiming retiral dues w.e.f. 14.3.96. The OA was filed in the year 1998 and the respondent filed their reply also, in the same year. In the reply, the respondents referred to Rule 40 of the Pension Rule and submitted that letter dated and 10.9.98 28.8.98 has been referred to the competent authority for appropriate orders. Under the circumstance, in absence

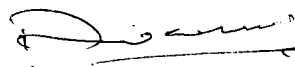


of learned counsel for the respondents, we are unable to find out the present status whether any order thereafter was passed by the competent authority or not. Learned counsel for the applicant Mr. Tripathy also states that the applicant has not contacted him and therefore he is also unable to state whether the amount claimed in the OA has or has not been received by the applicant during the pendency of this OA.

2. It appears that probably the applicant has received the amount and so he has not come to proceed with the case. Consequently, we, at this stage decide the OA without granting any relief and by giving a liberty to the applicant that in case he has any grievance pending, it would be open for him to approach the Tribunal as per rules and as he may be advised.

3. The OA stands decided accordingly. Cost easy.

  
(A.K. Bhatt)  
Administrative (M)

  
(D.C. Verma)  
Vice Chairman (J)

NK

पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....

प्रतिनिधि अर्जें धितः—

(1) सचिव, राज्य न्यायालय वर एसे रिपार्शन, जबलपुर


(2) सचिव, जिला न्यायालय, जबलपुर

(3) सचिव, जिला न्यायालय, जबलपुर

(4) सचिव, जिला न्यायालय, जबलपुर

सूचना एवं आवश्यक कार्यवाही हेतु

उच्च न्यायालय

  
11-7-13

Issued  
on 11-7-13